

Before Central Admn. Tribunal.

19

For 24-6-86.

G. P. Bvc.-(J)-293-75000-9-83.

Spl. H. C. C. D., 46E.

District : Bhavnagar.

Stamp No.

Advocate Mr. H. B. Bhayani

Office Note, if any,

Prays for int. reliev.

~~CIVIL~~ APPEAL No. 218 of 1986
APPLICATION

(Under Act)
(Art. _____ of the

Constitution of India)

To be admitted to the File.

This day of 198 .

Assistant Registrar

Court's Order

Mr. Vin waived service of
notice. Status quo as at
today to continue upto
15th July, 1988.

Adjourned 15th July
1988.

24-6-88.

B. C. Gadgil
(B. C. Gadgil J.)
V. C.

Central Administrative Tribunal,
Ahmedabad Bench

C. C. Ramani

Mr. Bishal Nath (A.M.)

Mr. P. M. Joshi (J.M.)

None-present.

Issue notice to the
respondents returnable
on 18-8-86. The matter
be listed for further
direction on 21st August,
1986.

10/7/86
(Bishal Nath)
(A.M.)

10/7/86
(P. M. Joshi)
(J.M.)

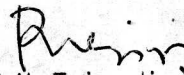
10-7-86

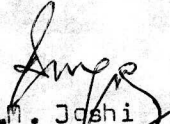
CORAM : (1) Hon'ble Mr. P.H. Trivedi (Vice Chairman)
(2) Hon'ble Mr. P.M. Joshi (Judicial Member)

Learned advocate Mr. Xavier for the applicant is present.
Mr. S.C. Acharya appears for Mr. R.M. Vin. Mr. Vin has not
so far filed the reply to the application. Mr. Acharya
seeks time by filing a note of Mr. R.M. Vin. The case is
therefore adjourned to 9th September 1986. In any manner
the respondent should file the reply before that date.

21-8-86.

The case is therefore adjourned for further directions.


(P.H. Trivedi)
Vice Chairman


(P.M. Joshi)
Judicial Member

3 (4)

D.A.No.18/86

CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI .. JUDICIAL MEMBER.

The learned advocate for the respondent files reply and refers to para 5 thereof and stated that this matter is connected with a case which is fixed for hearing today and another case which is with the Civil Judge Court of Bhavnagar. It will be convenient to take up all the three matters on the same day. The case is accordingly adjourned to 7th October '86 with directions that the records from the Court of Civil Judge Bhavnagar be transferred. In the meantime the Registry to take necessary action.

9-9-'86.

P.H. Trivedi
(P.H. TRIVEDI)
VICE CHAIRMAN

P.M. Joshi
(P.M. JOSHI)
JUDICIAL MEMBER

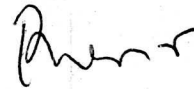
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O.A./18/86

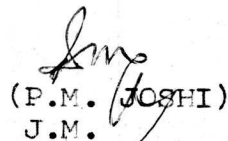
CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN
HON'BLE MR. P. M. JOSHI .. JUDICIAL MEMBER

7.10.'86

The learned advocate for the applicant informs that ~~analogous~~ case RCS/520/85 pending in the Court of Civil Judge, (S.D.) Bhavnagar has come up in MA/82/86 and R & P has been called for. This case also may be taken up on 11th November, '86 when the R & P in MA/82/86 received. Registry to place this order in RCS/520/85 when received.



(P.H. TRIVEDI)
V.C.


(P.M. JOSHI)
J.M.

8/10pm;

5 (7)

O.A. No.18/86

CORAM: Hon'ble Mr. Birbalnath : Administrative Member
Hon'ble Mr P.M.Joshi : Judicial Member.

11/11/1986

~~Mr H.B.Bhayani: Adv.for the applicant~~
Mr R.M.Vin : Adv.for the respondent

The learned advocates for the applicants are not present. However, Mr R.M.Vin advocate for the respondent is present. It is stated that regular suit No. 520/85 which now stands transferred to Tribunal.

Hence all the ~~cases~~ three cases, i.e. TA/871/86, OA/72/86 and OA/18/86 are required to be heard together. It is stated at the Bar that all the matters are not ready for hearing. All the three cases are therefore adjourned to 4th December 1986 for final ~~decision~~ hearing.

11/11/86
(Birbalnath)
Administrative Member


(P.M.Joshi)
Judicial Member.

6. ⑧

O.A.No.18/86

CORAM: HON'BLE MR. P.H.TRIVEDI : VICE CHAIRMAN

HON'BLE MR. P.M.JOSHI : JUDICIAL MEMBER.

4/12/1986

Learned advocate Mr.R.M.Vin for the respondent appears and requests for time. Request is allowed. The case is adjourned to 8th January '87 for hearing.


(P.H.Trivedi)
Vice Chairman


(P.M.Joshi)
Judicial Member.

*TR/er.

70

O.A./18/86

CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI .. JUDICIAL MEMBER

8/1/1987

Learned advocate Mr. Badheka presents the written arguments of the learned advocate Mr. Bhayani for Mr. Xavier. Learned advocate Mr. Vin for the respondents states that the order dated 24.10.'86 annexed with the written arguments taken on records shows that the applicant is absorbed as regular Pharmacist and this has subsequently made his grievance. So far as the fixation of the seniority is concerned, ^{which} has raised in his written argument, this would be governed by the normal rules, accordingly to which the regular appointment intersee is determined and the applicant is at liberty to ascertain if he has any cause survived. With this observation this case is disposed of.

Phen's

(P.H. TRIVEDI)
V.C.

Smg

(P.M. JOSHI)
J.M.